

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.C.P. No.431 of 1993 in

O.A. No.243 of 1991

New Delhi this the 16th day of December, 1993

Mr. Justice S.K. Dhaon, Vice-Chairman

Mr. B.N. Dhoundiyal, Member(A)

Smt. Pushpa Devi Gupta in Shiv Rattan Gupta (Deceased)
R/o East Old Seelampur,
Delhi-110031.

...Petitioner

Petitioner in person.

Versus

1. Director of Education,
Shri Shakti Sinha,
Old Secretariat,
Sham Nath Marg,
Delhi-110054.

2. Chief Secretary,
Shri R.K. Thakkar,
Delhi Administration,
5, Sham Nath Marg,
Delhi-110054.

3. Lt. Governor of Delhi,
Shri P.K. Dave,
6, Raj Niwas Marg,
Delhi.

...Respondents

By Advocate Mrs. Meera Chhibber

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The complaint is that the direction given by this Tribunal on 11.05.1992 in OA No.243 of 1991 has not been complied with in so far as the payment has not been made within the time specified therein.

2. A counter-affidavit has been filed stating therein that the delay occurred on account of certain objections raised by the PAO and time was consumed. After rectification, the PAO passed the bill for payment. It is admitted that the payment was made on 04.12.93.

3. It is urged on behalf of the petitioner that, under the circumstances of the case, it is a fit case where the petitioner should be awarded cost. In the contempt proceedings what is really to be seen is whether the contemner has wilfully disobeyed the order of the Tribunal. In the direction given by this Tribunal, there is not even a whisper of payment

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of interest. We are, therefore, unable to grant any interest to the petitioner. Since payment has already been made and we are satisfied with the explanation offered by the respondents, no occasion exists for continuing with the contempt proceedings.

4. The contempt petition is dismissed and the notices issued are discharged.

5. No costs.

B.N. DHOUNDIYAI
(B.N. DHOUNDIYAI)
MEMBER (A)

S.K. DHAON
(S.K. DHAON)
VICE CHAIRMAN

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